

NHRC begins two-day hearing on human rights violations in Telangana

The Hindu Bureau
HYDERABAD

The National Human Rights Commission (NHRC) began a two-day open hearing and camp sitting at the Dr. MCR Human Resource Development Institute in Hyderabad on Monday, July 28, taking up a range of complaints and cases related to human rights violations in Telangana.

The sittings were a part of the Commission's effort to provide timely and effective redressal of grievances while reinforcing accountability among public authorities.

Two Division Benches presided over the hearings, which addressed a spectrum of issues including caste-based discrimination, social boycott, custo-



The NHRC holds open hearing and camp sitting at the MCRHRD Institute in Hyderabad on Monday. SIDDHANT THAKUR

dial violence, police excesses, and infringements on the rights to life, dignity, liberty, and livelihood, said a release.

The hearings were conducted in a time-bound and transparent manner, with the Commission issuing firm directions to the

concerned authorities for prompt action. In cases where rights violations were substantiated, the NHRC recommended and awarded monetary compensation to the victims.

Division Bench-I was chaired by NHRC Chairperson Justice V. Ramasubra-

manian, alongside member Priyank Kanoongo. Division Bench-II was led by Justice Bidyut Ranjan Sarangi, with member Vijaya Bharathi Sayani. In addition, a Full Bench was constituted to consider select cases of significant public concern, including those initiated suo motu by the Commission.

On Tuesday (July 29), the second day of the visit, NHRC members are scheduled to meet senior officials of the Telangana government to review action taken on previous recommendations.

They will also engage with representatives from non-governmental organisations and civil society groups to further understand the human rights landscape in the state, the release said.

2nd-yr pol science students refuse to sign 'unconstitutional' form

TIMES NEWS NETWORK

PU AFFIDAVIT ROW

➤ The affidavit asks students not to participate in protests, sit-ins, or any activity disrupting university functioning

➤ The university had made submission of the affidavit mandatory from the 2025-26 session

➤ The matter is now before the Punjab and Haryana

high court. Next hearing is on Sept 4

➤ Students say this is not just a formality. Signing this means giving up our basic democratic right to dissent

➤ University officials say that the affidavit is meant only to ensure academic discipline

Chandigarh: Even as Panjab University's controversial mandatory affidavit for first-year students remains under judicial scrutiny, a group of second-year political science students has refused to submit the undertaking, calling it "unconstitutional". Most students from the department have collectively boycotted the form, which asks students not to participate in protests, sit-ins, or any activity disrupting university functioning.

While the affidavit is being sought only from newly admitted students, some departments had begun asking existing students to resubmit it during re-admission. It was during this process that the boycott emerged.

A postgraduate political science student, requesting anonymity, said, "This is not

just a formality. Signing this means giving up our basic democratic right to dissent. We study these values in class and can't ignore what's happening." The university had made submission of the affidavit mandatory from the 2025-26 session, triggering a series of protests and representations. The matter is now before the Punjab and Haryana high co-

urt, which earlier this month asked the university to respond to a petition challenging the affidavit.

The Ambedkar Student Association (ASA) wrote to several national authorities, including the Prime Minister's Office (PMO), University Grants Commission (UGC), National Commission for Scheduled Castes (NCSC), Na-

tional Commission for Backward Classes (NCBC), and National Human Rights Commission (NHRC), calling the affidavit a "violation of fundamental rights".

In response to the complaint forwarded by ASA, UGC joint secretary Ashima Mangla emailed the university, writing: "The trailing e-mail received from the complainant is self-explanatory. You are kindly requested to look into the matter and take the necessary action at the earliest to address the complainant's grievances and response regarding the action taken may kindly be sent to the applicant as soon as possible. An early action will be highly appreciated." Officials have maintained that the affidavit is meant only to ensure academic discipline and not to curb freedom of expression. The high court is to hear the matter on Sept 4.



NATIONAL HUMAN
RIGHTS COMMISSION

NHRC holds 'Camp Sitting and Open Hearing'

METRO INDIA NEWS | HYDERABAD

The National Human Rights Commission (NHRC) on Monday commenced a two-day 'Camp Sitting and Open Hearing' here. "NHRC, India begins its 2-day Camp Sitting & Open Hearing in Hyderabad today - bringing justice to people's doorstep by addressing human rights violation cases in Telangana," the Commission said in a post on X.



NHRC HOLDS TWO-DAY 'CAMP SITTING' TO ADDRESS 109 PENDING CASES

The NHRC on Monday started the "Open Hearing and Camp Sitting", a two-day initiative, to address 109 pending human rights violation cases. NHRC chairperson Justice V Ramasubramanian, along with members, justices Dr Bidyut Ranjan Sarangi and Vijaya Bharathi Sayani, presided over the proceedings



NHRC begins two-day open hearing on TG complaints

PNS ■ HYDERABAD

The National Human Rights Commission (NHRC) on Monday began its two-day open hearing and camp sitting at the Dr. MCR Human Resource Development Institute in Hyderabad to address complaints and cases specific to the State of Telangana. The event aims to ensure swift redressal of grievances and enhance accountability among public authorities.

The proceedings are being conducted by two Division Benches. Division Bench-I is chaired by Justice V. Ramasubramanian, Chairperson of the NHRC, while Division Bench-II is headed by Justice Bidyut Ranjan Sarangi, with NHRC Member Vijaya Bharathi Sayani.

A Full Bench was also constituted to hear cases of significant public importance, mostly taken up suo motu by the Commission. These include incidents of caste-based discrimination, social boycott, custodial violence, police excesses, and violations of the rights to life, dignity, liberty, and livelihood.

Charge-sheet filed in Gopalpur gang-rape case

NHRC probe also underway

RAJEEV RATHAN ■ Brahmapur

More than a month after a harrowing gang-rape incident shocked Odisha, the Crime Branch filed a 574-page charge-sheet in the Gopalpur gang-rape case at the SDJM Court in Brahmapur on Monday. The charge-sheet details the investigation into the brutal assault on a young woman on the Gopalpur sea beach on June 15 in front of her male friend.

The case has drawn national attention with the National Human Rights Commission (NHRC) taking suo motu cognisance and directing the Odisha Chief Secretary



and DGP to submit a report within two weeks. The NHRC's involvement has added further pressure on the State administration to ensure swift justice and accountability.

The State Crime Branch, which took over the investigation from June 18, arrested six adult accused, who were sent to judicial custody, and produced four minors before the Juvenile Justice Board. All ten accused have been booked under various sections of the IPC

and the POCSO Act.

The identification parade of the accused was held in the jail premises following the court's approval. The victim positively identified the perpetrators in the presence of a judicial magistrate. The Crime Branch also submitted crucial evidence recovered during the initial police seizure clothes, mobile phones and other forensic items via the CSI Police in court.

The assault took place on a

desolate stretch of the beach, raising serious questions over coastal security and the safety of tourists and locals in the region. The accused had reportedly cornered the couple and dragged the girl away before subjecting her to the horrific act. As the case proceeds in court, all eyes remain on the Crime Branch's findings and the judicial system's response to one of the most disturbing crimes reported from Ganjam district in recent years.



Chairperson of NHRC Justice V. Ramasubramanian being welcomed in Hyderabad on Monday. —DC

NHRC holds open hearing in Hyd

V. SHIVANI REDDY | DC
HYDERABAD, JULY 28

To ensure speedy redressal of grievances and accountability of public authorities, the National Human Rights Commission (NHRC) held a two-day open hearing and camp at Dr. Marri Chenna Reddy Human Resource Development Institute (MCRHDI) on July 28 and 29.

On Monday, the hearings were conducted by two division benches. Division Bench-1 is chaired by Justice V. Ramasubramanian, Chairperson of NHRC. Division Bench-2 is headed by Justice Bidyut Ranjan Sarangi and Vijaya Bharathi Sayani.

In addition, a full bench was constituted to hear selected cases of public importance, mostly comprising suo moto cases cognisance taken by the commission.

These cases included matters concerning caste based discrimination, social boycott, custodial and police excesses and violations of the right to life, dignity, liberty and livelihood.

On Tuesday, the NHRC

members will hold a meeting with senior officers of the state government and also interact with NGO's and members of civil societies.

Chief Secretary K. Ramakrishna Rao welcomed the Chairperson and other members. Senior officials from the government were in attendance to assist the commission, including Ravi Gupta, special chief secretary (home), Mahesh Bhagwat, additional DGP, Vikram Singh Mann, additional commissioner, Ch. Priyanka, special commissioner I&PR, district collectors, SPs and officers from concerned departments.

Their participation was aimed at ensuring prompt responses and coordinated action on the matters raised.

The commission adjudicated the hearings in a time-bound, transparent and empathetic manner, issuing directions to concerned authorities.

In cases where violations were established, the commission also recommended and awarded monetary compensation to victims.

News Meter

Hyderabad: NHRC sets up camp at Dr MCR HRD Institute; will address HR abuse cases for 2 days

<https://newsmeter.in/hyderabad/hyderabad-nhrc-sets-up-camp-at-dr-mcr-hrd-institute-will-address-hr-abuse-cases-for-2-days-752517>

The Commission's proceedings are being conducted by two Division Benches

Hyderabad: National Human Rights Commission (NHRC) on Monday started a two-day open hearing at Dr MCR HRD Institute, Hyderabad, to address complaints and rights violation cases related to Telangana.

The initiative aims to ensure timely grievance redressal and reinforce the accountability of public authorities.

Dual benches hear complaints

The Commission's proceedings are being conducted by two Division Benches. Division Bench–I is chaired by NHRC Chairperson Justice V. Ramasubramanian, while Division Bench–II is headed by Justice Bidyut Ranjan Sarangi and includes Hon'ble Member Vijaya Bharathi Sayani.

Full bench for cases of public importance

In addition to the two benches, a Full Bench was constituted to hear selected cases of significant public interest. These included suo motu cases taken up by the Commission, mostly related to caste-based discrimination, social boycott, police and custodial excesses, and violations of the right to life, dignity, liberty, and livelihood.

Transparent and timely hearings

The Commission ensured that the hearings were conducted in a time-bound, transparent, and empathetic manner. In cases where rights violations were established, specific directions were issued to the authorities, and monetary compensation was recommended for victims wherever appropriate.

Day Two: State officials and Civil Society interaction

On the second day, NHRC members will hold a meeting with senior state government officials. They will also engage with NGOs and civil society representatives to discuss systemic issues and strengthen rights protections.

NHRC's mandate

The NHRC, established under the Protection of Human Rights Act, 1993, holds civil court powers — including summoning records, examining witnesses, recommending disciplinary action, and awarding monetary relief.

Through open hearings and camp sittings, the Commission seeks to bridge the gap between citizens and the justice system, reinforcing its commitment to upholding constitutional rights and human dignity.

Top officials attend to facilitate action

Telangana Chief Secretary K. Ramakrishna Rao welcomed the NHRC Chairperson and members. Senior state officials, including Special Chief Secretary (Home) Shri Ravi Gupta, ADGP Shri Mahesh Bhagwat, Additional CP Shri Vikram Singh Mann, and I&PR Special Commissioner Ch. Priyanka, along with District Collectors and Superintendents of Police, attended to support and respond to the Commission's proceedings.

Hindu

NHRC begins two-day hearing in Hyderabad on rights violations in Telangana

<https://www.thehindu.com/news/cities/Hyderabad/nhrc-begins-two-day-hearing-in-hyderabad-on-rights-violations-in-telangana/article69866282.ece>

July 28, 2025 09:25 pm IST Bureau

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Deccan Chronicle

NHRC Holds Open Hearings in Hyderabad

<https://www.deccanchronicle.com/southern-states/telangana/nhrc-holds-open-hearings-in-hyderabad-1894308>

V. Shivani 29 July 2025 2:05 AM

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The commission adjudicated the hearings in a time-bound, transparent and empathetic manner, issuing directions to concerned authorities. In cases where violations were established, the commission also recommended and awarded monetary compensation to victims.

Jharkhand State News

NHRC holds symposium to create safer, more inclusive public and professional spaces for women

<https://jharkhandstatenews.com/article/top-stories/9899/nhrc-holds-symposium-to-create-safer-more-inclusive-public-and-professional-spaces-for-women>

The National Human Rights Commission (NHRC), in collaboration with the Dr. Ram Manohar Lohia Chair, Department of Sociology, University of Lucknow, successfully organised a National Symposium on 'Women's Safety at Work and Public Spaces' on 26th July, 2025.

This marked the second national symposium on this critical subject, following the inaugural symposium held on 9th September, 2024. The initiative comes in the wake of rising incidents of crimes against women in both professional environments and public domains across the country.

Some of the major recommendations emanating from the Symposium are:

1. There needs to be a concerted and targeted effort to address the issue of women's safety on all three fronts of policy-making, implementation and raising awareness.
2. There is a need for inclusion of the informal sector in conversations about women's safety and the need for targeted awareness campaigns especially in the informal sector.
3. There is a need for sensitisation at the individual and family level so that there is a transformation of attitudes towards women's safety at work and in public spaces.
4. It is recommended that the state ensure creation of inclusionary spaces for women, especially in decision-making bodies, so that structural transformations can be brought about.
5. It is recommended that educational institutions take proactive steps to ensure that students are made sensitive to various gender-related issues, as well as aware of how to conduct themselves in situations involving the opposite sex.

The NHRC, India reaffirmed its commitment to addressing gender-based violence and strengthening collaborative efforts across institutions to create safer, more inclusive public and professional spaces for women.

Dinamalar

NHRC intervention leads to Rs 50,000 relief for child subjected to inhuman treatment in MP school

<https://www.dinamalar.com/news/kalvimalar-news-en/nhrc-intervention-leads-to-rs-50000-relief-for-child-subjected-to-inhuman-treatment-in-mp-school/56558>

New Delhi: The National Human Rights Commission (NHRC) has ensured payment of Rs 50,000 as relief to a five-year-old student who was subjected to inhuman treatment at a private school in Rewa, Madhya Pradesh, officials said on Friday.

Acting on the NHRC's recommendation, the Madhya Pradesh government disbursed the amount to the child. Following notices and a conditional summons issued by the Commission to the Rewa District Collector, it was informed that the services of the attendant involved in the incident were terminated, and the class teacher was suspended for six months, the NHRC said in a statement.

According to district authorities, the class teacher had sent the child to an attendant after he had soiled his clothes. The attendant allegedly forced the boy to wash and wear the same clothes again, leading to illness. An FIR has been registered under Section 238 of the Bharatiya Nyaya Sanhita (BNS) and Section 75 of the Juvenile Justice (JJ) Act, and an investigation is underway.

The NHRC registered the case on January 23, 2025, and observed that the teacher and attendant appeared to have used force, causing mental and physical trauma to the child and humiliating him in front of his classmates.

The Commission reiterated that Section 17 of the Right of Children to Free and Compulsory Education Act, 2009, prohibits subjecting any child to physical punishment or mental harassment.

Orissa Post

NHRC seeks ATR on labourer's murder

<https://www.orissapost.com/nhrc-seeks-atr-on-labourers-murder/>

Jajpur: The National Human Rights Commission (NHRC) has taken serious note of the alleged brutal murder of 22-year-old labourer Arjit Jena, who was employed at a private stone crusher unit in Jajpur district. The Commission has issued notices to the District Magistrate and Superintendent of Police, seeking an Action Taken Report (ATR) within four weeks amid allegations of torture, threats, and police inaction. The complaint, filed by rights activist Srikant Pakal, states that Jena—hailing from Jaraka village—had worked for three months at the Padmabati Crusher Unit in Dharmashala block, allegedly owned by Gyanaranjan Mohapatra and operated by his relatives, Hemant and Rony. The incident reportedly took place April 27, when Arjit Jena failed to return home from work. Concerned, his family visited the crusher unit and later the owner's residence, where they found him semi-conscious and critically injured. The complaint alleges Arjit was brutally assaulted—beaten with an iron rod, burned with heated metal, struck in the chest with a puncture pipe, and kicked in the groin, leaving him bleeding. He was allegedly chained and left helpless. His family further claims they were held at gunpoint, forced to sign blank papers, and had Arjit's Aadhaar card seized.

Despite their resistance, they were reportedly filmed while being coerced into submission. Out of fear, the family waited until April 28 to admit Arjit to Dharmashala Primary Health Centre, from where he was referred to SCB Medical College and Hospital in Cuttack. After battling for four days, Arjit succumbed to his injuries May 1. Even after his death, the family alleges that local police refused to register an FIR against the accused, reportedly due to their political clout and financial influence. The NHRC, after reviewing the complaint dated May 6, placed the matter before the Commission July 25. A bench headed by member Priyank Kanoongo observed that the allegations point to prima facie serious human rights violations.

The Commission has directed the Jajpur DM and SP to conduct an inquiry and submit an Action Taken Report (ATR) within four weeks. It also instructed that all official communication be made exclusively through the HRCNet portal, clarifying that email responses will not be accepted. Activist Srikant Pakal has called for a judicial inquiry by the NHRC, strict criminal action against the accused, and Rs 50 lakh compensation for the victim's family, citing grave human rights violations. "This was not just a murder—it was a cold-blooded act of torture against a helpless young man who was simply trying to earn a living," Pakal said. The incident has sparked outrage among local labour rights groups and civil society organisations, who allege that migrant and informal workers continue to face exploitation and violence under the shield of political and corporate influence.

Telengana Tribune

NHRC starts 2-day public hearing in Hyderabad today

<https://www.telanganatribune.com/nhrc-starts-2-day-public-hearing-in-hyderabad-today/>

July 28, 2025 Nikhil Reddy

Hyderabad: The National Human Rights Commission (NHRC) will hold a special public hearing in Hyderabad on July 28 and 29. The focus is on 109 human rights complaints from Telangana. NHRC Chairperson Justice V. Ramasubramanian will lead the session, joined by Justice (Dr) Vidyut Ranjan Sarangi and Vijaya Bharathi Sayani. The hearings will take place at the Marri Chenna Reddy Human Resource Centre in Jubilee Hills, starting at 10 AM each day. Complainants and state officials are expected to attend.

An NHRC announcement on Sunday confirmed that Principal Secretary Bharat Lal, Director General of Investigation R. P. Meena, and Registrar for Law Joginder Singh will be there, along with other senior officials.

The cases involve various issues, such as police misconduct, lack of access to government welfare programs, prison system flaws, neglect in protecting Scheduled Castes and Tribes, student rights in schools, health issues for pregnant and nursing mothers, and trafficking concerns.

Hans India

NHRC to hold a 2-day special public hearing in Hyd from today

<https://www.thehansindia.com/news/cities/hyderabad/nhrc-to-hold-a-2-day-special-public-hearing-in-hyd-from-today-991609>

Hyderabad: The National Human Rights Commission (NHRC) will conduct a two-day special public hearing in Hyderabad on July 28 and 29 to address 109 cases of human rights violations from Telangana. NHRC Chairperson Justice V. Ramasubramanian, along with members Justice (Dr) Vidyut Ranjan Sarangi and Vijaya Bharathi Sayani, will hear the cases in the presence of the complainants and relevant state officials at the Marri Chenna Reddy Human Resource Centre in Jubilee Hills, starting at 10 AM on both days.

A NHRC statement issued on Sunday announced that Principal Secretary Bharat Lal, Director General of Investigation R. P. Meena, Registrar for Law Joginder Singh, and other senior officials will also be present.

The cases under consideration will include issues such as police misconduct, denial of benefits from various government social welfare schemes, irregularities within prisons, negligence in protecting the rights of Scheduled Castes and Scheduled Tribes, rights of students in schools across the state, health concerns affecting pregnant and lactating mothers, and trafficking.

Siasat

Retired SC justice V Ramasubramanian appointed as NHRC chairman

<https://www.siasat.com/retired-sc-justice-v-ramasubramanian-appointed-as-nhrc-chairman-3251980/>

Justice V Ramasubramanian's judicial contributions in the Supreme Court include participation in significant cases such as the 2016 demonetization policy and the validity of circumstantial evidence in bribery cases.

Delhi: Retired Supreme Court justice V Ramasubramanian has been appointed as the chairman of the National Human Rights Commission on Monday, July 29.

His judicial contributions include participation in significant cases such as the 2016 demonetization policy and the validity of circumstantial evidence in bribery cases.

Born on June 30, 1958, Ramasubramanian graduated in chemistry from Ramakrishna Mission Vivekananda College in Chennai, and later pursued law at the Madras Law College.

Enrolling as a member of the Bar on February 16, 1983, he practiced for 23 years in the High Court of Madras, including a notable tenure with senior advocates K Sarvabhauman and TR Mani from 1983 to 1987.

Justice Ramasubramanian was appointed as an additional judge of the Madras High Court on July 31, 2006, and became a permanent judge on November 9, 2009.

In 2016, he was transferred to the High Court of judicature at Hyderabad for the states of Telangana and Andhra Pradesh, and after the bifurcation, he served in the Telangana High Court.

On June 22, 2019, he was sworn in as the chief justice of the Himachal Pradesh High Court, and later, on September 23, 2019, he ascended to the Supreme Court of India.

During his Supreme Court tenure, which ended upon his retirement on June 29, 2023, justice Ramasubramanian authored 102 judgments.

Janta Se Rishta

एनएचआरसी आज से हैदराबाद में दो दिवसीय विशेष जन सुनवाई करेगा

<https://jantaserishta.com/local/telangana/nhrc-to-hold-a-2-day-special-public-hearing-in-hyd-from-today-4176187>

28 July 2025 4:45 PM Bharti Sahu

Hyderabad हैदराबाद: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) तेलंगाना में मानवाधिकार उल्लंघन के 109 मामलों पर विचार के लिए 28 और 29 जुलाई को हैदराबाद में दो दिवसीय विशेष जन सुनवाई आयोजित करेगा। एनएचआरसी अध्यक्ष न्यायमूर्ति वी. रामसुब्रमण्यम, सदस्य न्यायमूर्ति (डॉ.) विद्युत रंजन सारंगी और विजया भारती सयानी के साथ, जुबली हिल्स स्थित मरी चेन्ना रेड्डी मानव संसाधन केंद्र में शिकायतकर्ताओं और संबंधित राज्य अधिकारियों की उपस्थिति में दोनों दिन सुबह 10 बजे से मामलों की सुनवाई करेंगे। तेलंगाना यात्रा गाइड

हैदराबाद पर्यटन

एनएचआरसी के एक बयान में बताया गया कि प्रमुख सचिव भरत लाल, जाँच महानिदेशक आर. पी. मीणा, विधि रजिस्ट्रार जोगिंदर सिंह और अन्य वरिष्ठ अधिकारी भी उपस्थित रहेंगे।

विचाराधीन मामलों में पुलिस कदाचार, विभिन्न सरकारी सामाजिक कल्याण योजनाओं से लाभ से वंचित करना, जेलों में अनियमितताएं, अनुसूचित जातियों और अनुसूचित जनजातियों के अधिकारों की रक्षा में लापरवाही, राज्य भर के स्कूलों में छात्रों के अधिकार, गर्भवती और स्तनपान कराने वाली माताओं को प्रभावित करने वाली स्वास्थ्य संबंधी चिंताएं और तस्करी जैसे मुद्दे शामिल होंगे।

The Print

एनएचआरसी का हैदराबाद में दो दिवसीय खुली सुनवाई और विशेष शिविर का आयोजन

<https://hindi.theprint.in/india/nhrc-organises-two-day-open-hearing-and-special-camp-in-hyderabad/848233/>

28 July, 2025 03:48 pm IST Yasir Amit

हैदराबाद, 28 जुलाई (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सोमवार को हैदराबाद में दो दिवसीय खुली सुनवाई और विशेष शिविर की शुरुआत की।

आयोग के अध्यक्ष न्यायमूर्ति वी. रामसुब्रमण्यन, सदस्य न्यायमूर्ति बी. आर. सारंगी और सदस्य विजया भारती सयानी ने इस कार्यक्रम में शिरकत की।

आयोग ने सोशल मीडिया मंच 'एक्स' पर एक पोस्ट में कहा, "एनएचआरसी भारत ने आज हैदराबाद में अपना दो दिवसीय विशेष शिविर और खुली सुनवाई कार्यक्रम शुरू किया, जिससे तेलंगाना में मानवाधिकार उल्लंघन के मामलों का समाधान करके लोगों के दरवाजे तक न्याय पहुंचेगा।।"

इस अवसर पर राज्य सरकार के वरिष्ठ अधिकारी, पीड़ित और शिकायतकर्ता मौजूद रहे।

आयोग ने कहा कि सिर्फ मामलों के समाधान ही नहीं बल्कि शिविर सरकारी अधिकारियों और गैर सरकारी संगठनों (एनजीओ) के साथ सार्थक संवाद किए जाने का एक मंच भी है, जिससे उन्हें मानवाधिकारों की रक्षा के प्रति जागरूक करने का कार्य भी किया जा रहा है।

IBC 24

एनएचआरसी का हैदराबाद में दो दिवसीय खुली सुनवाई और विशेष शिविर का आयोजन

<https://www.ibc24.in/country/nhrc-organises-two-day-open-hearing-and-special-camp-in-hyderabad-3183073.html>

July 28, 2025 3:39 pm IST Yasir Amit

हैदराबाद, 28 जुलाई (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सोमवार को हैदराबाद में दो दिवसीय खुली सुनवाई और विशेष शिविर की शुरुआत की।

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Janta se Rishta

एनएचआरसी ने मजदूर की हत्या पर एटीआर मांगी

<https://jantaserishta.com/delhi-ncr/nhrc-seeks-atr-on-laborers-murder-4175884>

28 July 2025 2:37 PM Kiran

Jajpur जाजपुर: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने जाजपुर जिले में एक निजी स्टोन क्रशर इकाई में कार्यरत 22 वर्षीय मजदूर अर्जित जेना की कथित क्रूर हत्या को गंभीरता से लिया है। आयोग ने जिला मजिस्ट्रेट और पुलिस अधीक्षक को नोटिस जारी कर चार सप्ताह के भीतर कार्रवाई रिपोर्ट (एटीआर) मांगी है। यातना, धमकियों और पुलिस की निष्क्रियता के आरोपों के बीच। अधिकार कार्यकर्ता श्रीकांत पकल द्वारा दर्ज की गई शिकायत में कहा गया है कि जेना—जरका गांव के रहने वाले—धर्मशाला ब्लॉक में पद्मावती क्रशर यूनिट में तीन महीने से काम कर रहे थे, जिसके कथित तौर पर ज्ञानरंजन महापात्रा मालिक हैं और उनके रिश्तेदार हेमंत और रोनी इसे चलाते हैं। कथित तौर पर यह घटना 27 अप्रैल को हुई, जब अर्जित जेना काम से घर नहीं लौटे। चिंतित होकर, उनके परिवार ने क्रशर यूनिट और बाद में मालिक के घर का दौरा किया,

जहां उन्होंने उन्हें अर्ध-बेहोशी और गंभीर रूप से घायल पाया। शिकायत में आरोप लगाया गया है कि अर्जित पर बेरहमी से हमला किया गया—लोहे की रॉड से पीटा गया, गर्म धातु से दागा गया, पंचर पाइप से छाती पर वार किया गया और कमर में लात मारी गई, जिससे वह खून से लथपथ हो गया। कथित तौर पर उसे जंजीरों से बांधकर असहाय छोड़ दिया गया। उसके परिवार का यह भी दावा है कि उन्हें बंदूक की नोक पर बंधक बनाया गया, जबरन सादे कागजों पर हस्ताक्षर करवाए गए और अर्जित का आधार कार्ड भी ज़ब्त कर लिया गया।

उनके विरोध के बावजूद, कथित तौर पर उन्हें ज़बरदस्ती दबाव में रखते हुए वीडियो भी बनाए गए। डर के मारे, परिवार ने अर्जित को धर्मशाला प्राथमिक स्वास्थ्य केंद्र में भर्ती कराने के लिए 28 अप्रैल तक इंतज़ार किया, जहाँ से उसे कटक के एससीबी मेडिकल कॉलेज और अस्पताल रेफर कर दिया गया। चार दिनों तक संघर्ष करने के बाद, अर्जित ने 1 मई को दम तोड़ दिया। परिवार का आरोप है कि उसकी मौत के बाद भी, स्थानीय पुलिस ने कथित तौर पर अपने राजनीतिक रसूख और आर्थिक प्रभाव के कारण आरोपियों के खिलाफ एफआईआर दर्ज करने से इनकार कर दिया। एनएचआरसी ने 6 मई की शिकायत की समीक्षा के बाद 25 जुलाई को मामला आयोग के समक्ष रखा। सदस्य प्रियांक कानूनगो की अध्यक्षता वाली पीठ ने कहा कि आरोप प्रथम दृष्टया गंभीर मानवाधिकार उल्लंघनों की ओर इशारा करते हैं।

आयोग ने जाजपुर के डीएम और एसपी को चार हफ्तों के भीतर जांच कर कार्रवाई रिपोर्ट (एटीआर) पेश करने का निर्देश दिया है। आयोग ने यह भी निर्देश दिया है कि सभी आधिकारिक संचार केवल एचआरसीनेट पोर्टल के माध्यम से किए जाएँ, यह स्पष्ट करते हुए कि ईमेल द्वारा भेजे गए जवाब स्वीकार नहीं किए जाएंगे। कार्यकर्ता श्रीकांत पकल ने गंभीर मानवाधिकार उल्लंघनों का हवाला देते हुए एनएचआरसी से न्यायिक जाँच, आरोपियों के खिलाफ सख्त आपराधिक कार्रवाई और पीड़ित परिवार को 50 लाख रुपये का मुआवजा देने की माँग की है। पकल ने कहा, "यह सिर्फ एक हत्या नहीं थी—यह एक

असहाय युवक के खिलाफ अत्याचार का एक निर्मम कृत्य था, जो बस जीविकोपार्जन की कोशिश कर रहा था।" इस घटना ने स्थानीय श्रम अधिकार समूहों और नागरिक समाज संगठनों में आक्रोश पैदा कर दिया है, जिनका आरोप है कि प्रवासी और अनौपचारिक कामगार राजनीतिक और कॉर्पोरेट प्रभाव की आड़ में शोषण और हिंसा का सामना कर रहे हैं।